

Repealed by Act 36 of 1957.

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THE INDIAN EXPLOSIVES (AMENDMENT) ACT, 1952

No. III OF 1952



[22nd February, 1952]

An Act further to amend the Indian Explosives Act, 1884.

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Indian Explosives (Amendment) Act, 1952.

2. Amendment of section 5, Act IV of 1884.—For sub-section (3) of section 5 of the Indian Explosives Act, 1884 (hereinafter referred to as the principal Act), the following sub-section shall be substituted, namely:—

“(3) Any person contravening the rules made under this section shall be punishable,—

(a) if he imports or manufactures any explosive in such contravention, with imprisonment for a term which may extend to three years, or with fine which may extend to five thousand rupees, or with both;

(b) if he possesses, uses, sells or transports any explosive in such contravention, with imprisonment for a term which may extend to two years, or with fine which may extend to three thousand rupees, or with both; and

(c) in any other case, with fine which may extend to one thousand rupees.”

3. Amendment of section 6, Act IV of 1884.—In sub-section (3) of section 6 of the principal Act,—

(i) for the words “shall be punished with fine which may extend to three thousand rupees” the words “shall be punishable with imprisonment for a term which may extend to three years, or with fine which may extend to five thousand rupees, or with both” shall be substituted; and

(ii) for the words “each be punished with fine which may extend to three thousand rupees”, the words “each be punishable with fine which may extend to five thousand rupees” shall be substituted.

Price anna 1 or 1½d.

GIPD—SI—1278 M of Law—31-5-52—4,000.